

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 2469/93.

New Delhi, this the 31st day of May, 1994.

SHRI J.P. SHARMA, MEMBER(J).

Smt. Bimla Batra,
wife of Late Shri V.P. Batra,
R/o: 451, South West Block, Alwar (Rajasthan). ..Applicant
By advocate : Shri Jagdish Parshad, though not present.

VERSUS

1. The Chairman, Central Board of Excise and Customs,
North Block, New Delhi.
2. Collector, Custom and Central Excise, Jaipur (Rajasthan).
...Respondents
By advocate : Shri R.R.Bharti.

ORDER (ORAL)

None is present on behalf of the applicant on the second time. The widow Smt. Batra has prayed for compassionate appointment of his son Shri Sunil Batra on the ground that late Shri V.P.Batra died in harness on 22-1-1989. The respondents have contested this application on the ground of the status of the family. The appointment on compassionate ground has not been warranted and the decision was conveyed to the heirs of the deceased in the year 1989 itself. Five years have since elapsed. The matter should have been filed before the Jodhpur Bench of the Tribunal as the cause of action has arisen there. The Principal Bench has no jurisdiction. It is also stated that a sum of Rs.2,23,735 was paid as terminal benefits and a family pension of Rs.1,010 per month is also being paid to the family of the deceased besides Shri Batra had 40 bighas of agricultural land, a house and a vacant plot in the district Alwar.

2. In view of the above facts and circumstances, the counsel for the respondents opposed the admission of the application on the ground of limitation, jurisdiction as well as that the family is not in such a financial state that it needs rehabilitation. The application, therefore, is dismissed for non-prosecution.

[Signature]
(J.P.SHARMA)
MEMBER(J)

'KALRA'